

## Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	(Amt in Rs.)
		No. of claims	Amount	No. of claims	Amount of claims admitted					Remarks,
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	2	23,75,01,330	2	23,75,01,330	-	-	-	3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	3	17,34,74,143	2	16,54,74,143	-	-	80,00,000	4	
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	5	
6	Operational creditors (Employees)	-	-	-	-	-	-	-	6	
7	Operational creditors (Government Dues)	-	-	-	-	-	-	-	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	9	3,32,75,629	7	1,49,82,613	-	-	1,82,93,016	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	1	2,76,00,00,000	1	2,76,00,00,000	-	-	-	9	
<b>Total</b>		<b>15</b>	<b>3,20,42,51,102</b>	<b>12</b>	<b>3,17,79,58,086</b>			<b>2,62,93,016</b>		

Note\* - The claims are provisionally admitted and are subject to further determination/verification based on further information/documents as provided by financial creditor in response to our queries/clarifications sought, during the corporate insolvency resolution process, as per the provisions of the IBC. When additional information warranting such revision is submitted, and also any new claims admitted on account of financial creditors, the formation of CoC shall be changed, in terms of percentage of voting shares. Further, the claims are subject to confirmation with the books of accounts which have not been updated/provided by the Suspended Board of Directors of the Corporate Debtor.

## Annexure – 3

Name of the corporate debtor: 4B NETWORKS PRIVATE LIMITED;  
Date of commencement of CIRP: 12.01.2024; List of creditors as on: 07.05.2024

## List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Axis Trustee Services Limited	02.02.2024	18,87,60,809	18,87,60,809	Secured	18,87,60,809	NA	No	75.04%	0	0	-	-	Note 1
2	Incred Financial Services Ltd	02.02.2024	4,87,40,521	4,87,40,521	Secured	4,87,40,521	NA	No	19.38%	0	0	-	-	Note 2
<b>Total</b>			<b>23,75,01,330</b>	<b>23,75,01,330</b>		<b>23,75,01,330</b>			<b>94.42%</b>					-

## Note 1: Security Interest

(a) All book debts, accounts receivables, outstanding moneys, claims, demands, bills, contracts, engagements, securities and other sums which are now due and owing or accruing and which may at any time hereafter during the continuance of the Security become due and owing to the Company from time to time.

(b) Movable plant and machinery including vehicles, equipment, computers, appliances, furniture, product(s), machinery spares and stores, tools and accessories, whether or not installed.

(c) Related movables in the course of transit or delivery whether now belonging or which may hereafter belong to the Company or which may be held by any person at any place within or outside India to the order or disposition of the Company and all documents of title including bills of lading, shipping documents, policies of insurance and other instruments and documents relating to such movables together with benefits of all rights thereto;

(d) All of Company's books and records with respect to any of the foregoing, and the computers and equipment containing said books and records;

(e) Any and all cash proceeds and/or noncash proceeds of any of the foregoing, including, without limitation, insurance proceeds, and all supporting obligations and the Security therefore or for any right to payment, and

(f) Any such assets that are acquired by the Company pursuant to utilization of Debenture Subscription Amount.

Personal Guarantee of the promoter and Director of Corporate Debtor i.e. Rahul Yadav.

## Note 2: Security Interest

First pari-passu charge on all the fixed and current assets (including receivables) of 4B Networks Private Ltd.

The security was given vide Deed of Hypothecation dated 14.11.2022.

## Annexure – 4

Name of the corporate debtor: 4B NETWORKS PRIVATE LIMITED;  
Date of commencement of CIRP: 12.01.2024; List of creditors as on: 07.05.2024

## List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim provisionally admitted	Nature of claim	Amount covered by guarantee	Whether related party?	%					
								voting share in CoC					
1	Krishkan Investment Private Limited	23.01.2024	1,40,31,152	1,40,31,152	Unsecured	NA	No	5.58%	0	0	0	-	Note 1
2	Arun Singh Shekhawat	21.02.2024	80,00,000	-	Unsecured	NA	No	0.00%	0	0	0	80,00,000	Note 2
3	Allcheckdeals India Private Limited	23.02.2024	15,14,42,991	15,14,42,991	Unsecured	NA	Yes	0.00%	0	0	0	-	Note 3
<b>TOTAL</b>			<b>17,34,74,143</b>	<b>16,54,74,143</b>				<b>5.58%</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>80,00,000</b>	

Note 1: Krishkan Investment Private Limited having CIN U65991WB1989PTC184151 is the Applicant

Note 2: Mr. Arun Singh Sekhawat submitted Form C on 21.02.2024 and it was observed that the claims submitted are against Mr Rahul Yadav in his personal capacity and not against 4B Networks Pvt Ltd. Hence the claim is under verification.

Note 3: The claim received from Allcheckdeals India Private Limited on 26.01.2024 could not be processed as two different claims, one as Investor for CCPS ( Compulsorily Convertible Preference share ) for Rs. 276,00,00,000/- and the other as Financial Creditor for ICD for rs. 15.14,42,991/- were submitted in one Form C . The ICD is secured by Pledge of 100% (Hundred Percent) of the issued and paid-up 9800 shares of INR 10 each of the Corporate Debtor held by the Promoter, Rahul Yadav. The Claimant has been advised accordingly. The revised forms above have been received and the claim has been provisionally considered

## Annexure – 8

Name of the corporate debtor: 4B NETWORKS PRIVATE LIMITED;  
Date of commencement of CIRP: 12.01.2024; List of creditors as on: 07.05.2024

**List of operational creditors (Other than Workmen and Employees and Government Dues)**

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Shivaami Cloud Services Private Limited	29.01.2024	19,93,354	19,93,354	Unsecured	NA	NA	No	0.00%	0	0	0	-	
2	Purple Squirrel Consulting Services	30.01.2024	3,14,542	3,14,542	Unsecured	NA	NA	No	0.00%	0	0	0	-	
3	Axis Trustee Services Limited	02.02.2024	16,236	16,236	Unsecured	NA	NA	No	0.00%	0	0	0	-	
4	Arun Singh Shekhawat	21.02.2024	68,46,388	-	Unsecured	NA	NA	No	0.00%	0	0	0	68,46,388	
5	Digifin Techno Serve OPC Pvt Ltd	23.02.2024	5,40,689	5,40,689	Unsecured	NA	NA	No	0.00%	0	0	0	-	
6	GENXHIRE Services Private Limited	26.02.2024	13,46,048	13,46,048	Unsecured	NA	NA		0.00%	0	0	0	-	
7	E-Revbay Private Limited	19.03.2024	59,81,261	59,81,261	Unsecured	NA	NA		0.00%	0	0	0	-	
8	Red Brick IT Support Services LLP	20.03.2024	1,14,46,628	-	Unsecured	NA	NA		0.00%	0	0	0	1,14,46,628	
9	Neosoft Pvt Ltd ( Formerly Neosoft Technologies )	02.04.2024	47,90,483	47,90,483	Unsecured	NA	NA		0.00%	0	0	0	-	
<b>TOTAL</b>			<b>3,32,75,629</b>	<b>1,49,82,613</b>					-	-	-	-	<b>1,82,93,016</b>	

Note: Notice received from Enforcement officer of Employees Provident Fund Office on 03.04.2024 based on the complaint received from one of the employees of the corporate debtor. The RP duly responded to the Notice updating about commencement of the CIRP and non-cooperation of the SBOD and also further requested that claims of EPFO on Corporate Debtor, if any, may please be submitted in accordance with IBC 2016.” However, till date no details or claim from EPFO has been received. There may be further claims of other statutory dues like TDS / GST etc., however details of the same are not available with the RP.

## Annexure – 9

**Name of the corporate debtor: 4B NETWORKS PRIVATE LIMITED;**  
**Date of commencement of CIRP: 12.01.2024; List of creditors as on: 07.05.2024**

**List of other creditors (Other than financial creditors and operational creditors)**

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	Allcheckdeals India Private Limited	23.02.2024	2,76,00,00,000	2,76,00,00,000	Unsecured	NA		Yes	0	0	0	-	Note 1
<b>TOTAL</b>			<b>2,76,00,00,000</b>	<b>2,76,00,00,000</b>								-	

Note 1: The claim received from Allcheckdeals India Private Limited on 26.01.2024 could not be processed as two different claims, one as Investor for CCPS ( Compulsorily Convertible Preference share ) for Rs. 276,00,00,000/- and the other as Financial Creditor for ICD for rs. 15.14,42,991/-, were submitted together in one Form C. The ICD is secured by Pledge of 100% (Hundred Percent) of the issued and paid-up 9800 shares of INR 10 each of the Corporate Debtor held by the Promoter, Rahul Yadav. The Claimant has been advised accordingly. The revised forms (Form C and Form F) have been received and the claim is considered as provisionally admitted